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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, NIZAM PALACE, KOLKATA

O.A. NO. 463 OF 2016;

And

In the matter of :

An application under Section 19 of the
Administrative Tribunal Act, 1985;

And

In the matter of :

Prasanta Tudu, son of Late Kalipada
Tudu, residing at Village -
Tentuldanga, Post Office - Melera,
Police Station - Barikul, under Khatra
Sub Division, District - Bankura, Pin
- 722162;

... Applicant.

Versus

1. The Union of India, service through
the Secretary, Department of Income
Tax, Ministry of Law and Justice;

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Kolkata Branch, 11, Strand Road,
Kolkata - 700001;

2. The Principal Chief Commissioner of
Income Tax, West Bengal and Sikkim,
Establishment Section, Aayakar
Bhaban, Room No. 1/9, P-7,
Chowringhee Square, Kolkata - 700
069;

3. The Chief Commissioner of Income
Tax, (CCA), Kolkata-1, Kolkata,
Aayakar Bhaban, P-7, Chowringhee
Square, Kolkata - 700069;

4. The Joint Commissioner of Income
Tax, Range-55, 54/1, Rafi Ahmed
Kidwai Road, Kolkata - 700016;

5. The Additional Commissioner of
Income Tax, Range-55, 54/1, Rafi
Ahmed Kidwai Road, Kolkata -
700016;

.... Respondents.

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No. O.A. 350/00463/2016

Date of order: 23.5.2018

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member
 For the Applicant : Mr. N. Roy, Counsel
 For the Respondents : Mr. S. Banerjee, Counsel

ORDER (Oral)A.K. Patnaik, Judicial Member:

Heard Mr. N. Roy, Ld. Counsel for the applicant and Mr. S. Banerjee, Ld.

Counsel for the official respondents.

2. This O.A. has been filed under Section 19 of the Administrative Tribunal Act, 1985 seeking the following relief:-

"In view of the facts and circumstances mentioned before, the applicant prays for his employment on compassionate ground in the Income Tax Department in suitable post as the applicant Class VIII passed Schedule Tribes Community. The applicant prays for this employment in Income Tax Department of the any suitable post where his deceased father worked."

3. This O.A. was filed on 18.3.2016 and notices were issued on 8.6.2016.

After issuance of notice already the reply and rejoinder has been filed and the matter is ripe for hearing.

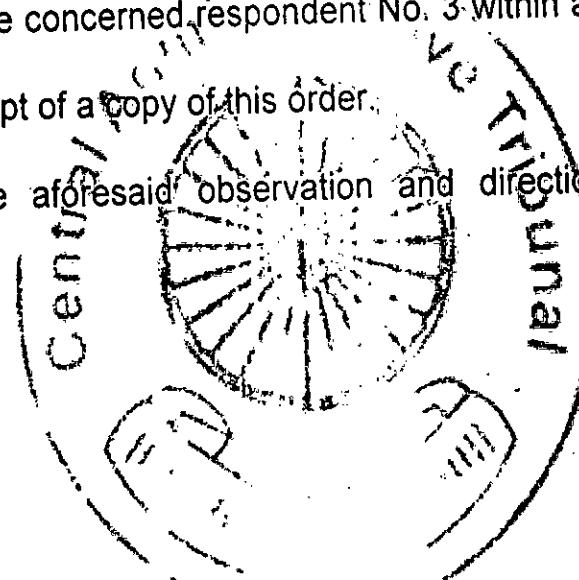
4. Today during hearing, the Ld. Counsel for the applicant submits that the applicant wants to make a comprehensive representation addressed to respondent No. 3 to which Mr. S. Banerjee, Ld. Counsel for the official respondents submits that although the applicant claims to have made certain representation but except one such representation nothing has reached the authorities seeking appointment on compassionate ground. Mr. Banerjee, Ld. Counsel further submits that the applicant may be directed to send his representation through proper channel so that his case could be considered, if he is otherwise eligible.

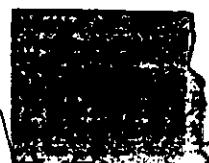
5. I am quite satisfied with the submission made by both the Ld. Counsel and I grant liberty to the applicant to make a comprehensive representation annexing all the necessary documents to respondent No. 3 through proper channel within

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2 weeks from the date of receipt of a copy of this order and I make it clear that the respondent No. 3 after receipt of such representation within a period of two weeks from the date of receipt of a copy of this order will consider the same as per rules and regulations in force as well as the points raised in the representation by way of a well-reasoned order within six weeks from the date of receipt of such representation. After such consideration, if the applicant's grievance is found to be genuine then expeditious steps may be taken to extend those benefits within a further period of six weeks from the date of such consideration.

6. A copy of this order be handed over to Ld. Counsel for both sides.
7. A copy of this order along with the representation may be preferred by the applicant to the concerned respondent No. 3 within a period of two weeks from the date of receipt of a copy of this order.
8. With the aforesaid observation and direction, this O.A. stands disposed of.




(A.K. Patnaik)
Judicial Member